

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/236(KB)2021
IA(I.B.C)/1079(KB)2023, IA(I.B.C)/1080(KB)2023,
IA(I.B.C)/1522(KB)2022, IA(I.B.C)/810(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS PREDICATE CONSULTANTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Applicant in
Mr. Zeeshan Haque, Adv.] IA(I.B.C)/1079(KB)2023
Mr. Rajarshi Banerjee, Adv.] IA(I.B.C)/1080(KB)2023

Mr. Rishav Banerjee, Adv.] For the Respondent Nos. 5 & 6 in
Mr. Zeeshan Haque, Adv.] IA(I.B.C)/1522(KB)2022
Mr. Rajarshi Banerjee, Adv.]

Ms. Barsha Dikshit, PCS] For the Respondent No. 8

Mr. Rahul Auddy, Adv.] For the Liquidator
Mr. Aditya Goptu, Adv.]

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. **IA(I.B.C)/810(KB)2024:**
 - a. This IA has been filed by the Liquidator to place on record the 3rd Progress Report, which is placed at page no. 12 onwards of the application. This IA is supported by an affidavit which is placed at page no. 10 onwards of the application. The 3rd Progress Report is taken on record, and this IA is accordingly **allowed and disposed of.**
3. **IA(I.B.C)/1080(KB)2023:**
 - a. Heard at length. **Reserved for Orders.**

- b. The parties are requested to file their written notes of arguments within a period of one week.
4. **IA(I.B.C)/1522(KB)2022:**
- a. List the matter for further consideration on **21.06.2024**.
5. **IA(I.B.C)/1079(KB)2023:**
- i. This IA has been filed by the applicant under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 (“IB Code”) read with rule 11 of the National Company Law Tribunal Rules, 2016 (“NCLT Rules”) seeking for following reliefs: -
- a. *An Order deleting/expunging the Applicant company (Respondent No. 6 in the said Application) from the array of respondents in the said Application IA(I.B.C)/1522(KB)2023 instituted by the Respondent/Resolution Professional;*
- b. *An order directing the Respondent/Resolution Professional to cease pursuing the Applicant company for the reliefs enumerated in the said Application by means of the said Application or any application under Section 66 of the IBC;*
- ii. The reason for extension is mentioned at paragraphs (g) to (m) of this application and we are satisfied with it.
- iii. This IA is accompanied by an affidavit of applicant at page nos. 21 and 22 of the said application.
- iv. We are having noted that the Ambrelo Ventures Private Limited is a third-party, particularly with reference to para no. 10 of an application under Section 66 of the IBC is not maintainable against the third-party. Therefore, its allowed in terms of prayer (a).
- v. We have perused the application and the documents attached therewith and heard the Id. Counsel for the Applicant. We are satisfied with the prayer made in the IA.
- vi. Accordingly, this **IA(I.B.C)/1079(KB)2023** is **allowed** and **disposed of** to the extent mentioned above.
6. List the main CP for further consideration on **21.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)